

**MINUTES OF NORMS COMMITTEE (NC-7) OF
PLASTIC & RUBBER PRODUCTS'
MEETING NO.22/AM19
(HELD ON 06.02.2019)
UNDER THE CHAIRMANSHIP OF
SHRI VIJAY KUMAR, ADDL. DGFT**

Meeting No. 22/87-NC-7/2018 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 06.02.2019, under the Chairmanship of Shri Vijay Kumar, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following attended the Meeting:

- 1) Shri Nand Lal, Consultant, DIPP
- 2) Shri Shaish Kumar, Technical Expert (Consultant), DGFT
- 3) Shri D.N. Mathur, Technical Expert (Consultant), DGFT
- 4) Shri Dilip Kumar, DDG
- 5) Shri Ashok Chander Bhatt, FTDO

2. Following are the **decisions of the Norms Committee** after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-195	M/s Kanam Latex Industries Pvt. Ltd., (EOU)	HQ F. No. 01/87/162/00003/AM19/DES-VII	Status: Deferred
NC No.:22/AM19 Dated: 06.02.2019	--	--	

Subject: Request for Fixation of Standard Input-Output Norms (SION).

Decision: The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- a) To Explain the difference between the two products namely surgical gloves Pre-Powered and surgical gloves Polymer and also in manufacturing & raw material consumption.
- b) Complete calculation for requirement of raw material for both the export product taking into consideration the Natural latex rubber(60% DRC) is used.
- c) It has been stated that 85.21% of rubber and 14.79% compound chemicals are used but it could not be understood, when Natural latex rubber (60%DRC) is used.
- d) Production of export product vis-à-vis consumption of raw materials for both the products separately.

Case No. A-196	M/s Jindal Specialty Textiles Ltd.	HQ F. No. 01/87/50/00585/AM17/DES-VII	Status: Approved
NC No.:22/AM19 Dated: 06.02.2019	Adv. Lic. No. and Date 3010103951 dated 17.02.2017	RA F. No. 30/24/040/00037/AM17	

Subject: Amendment in the quantity of Import Item allowed by NC against Advance Authorization No. 3010103951 dated 17.02.2017.

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Ministry of Commerce & Industry
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Udyog Bhawan, New Delhi

Decision: The Committee considered the request of the firm and decided that following norms may be adopted in the Minutes of Meeting No.7/87-ALC1/2017 which was held on 21.12.2017 in respect of Advance Authorization No. 3010103951 dated 17.02.2017 :-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity Recommended in Kgs
FLEX BANNER	1Kg	PVC RESIN	0.454
		WRAP KNIT FABRIC	0.183
		TITANIUM DIOXIDE	0.035
		PLASTICIZER	0.123
		STABLIZER	0.021
		LUBRICANT	0.0005
		BRIGHTTING PIGMENT	0.00046
RA may take consequential action as per Policy / Procedures			

Case No. A-197	M/s V.K.A. Polymers Pvt. Ltd.	HQ F. No. 01/87/050/00411/AM18/ DES-VII	Status: Approved
NC No.:22/AM19 Dated: 06.02.2019	Adv. Lic. No. and Date 3210078200 dated 08.06.2017	RA F. No. 32/24/040/00008/AM18	

Subject: Ratification of Norms in respect of Advance Authorization No. 3210078200 dated 08.06.2017.

Decision: The committee heard the representative of the firm during Personal Hearing and decided that following norms may be adopted in the Minutes of Meeting No.6/87-ALC1/2019 which was held on 24.05.2018 in respect of Advance Authorization No. 3210078200 dated 08.06.2017:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
HDPE NET IMPREGNATED WITH ALPHACYPERMETHRIN 0.55%	1Kg	COLOURING MASTERBATCH	0.011 Kg
		LLDPE	0.0487 Kg
		ALPHACYPERMETHRIN TECH 97%	0.00679 Kg
		HDPE GRANULES	1.03819 Kg
RA may take consequential action as per Policy / Procedures			

Case No. A-198	M/s. Indofil Industries Ltd.	HQ F. No. 01/87/050/00069/AM18/DES-VII	Status: Deferred
NC No.:22/AM19 Dated: 06.02.2019	Adv. Lic. No. and Date 0310811946 dated 20.03.2017	RA F. No. 03/94/040/01084/AM17/	

Subject: Fixation of Adhoc Norms.

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Decision: The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}

Case No. A-199	M/s. Jayshri Propack Pvt. Ltd.	HQ F. No. 01/87/050/00169/AM18/DES-VII	Status: Approved
NC No.:22/AM19 Dated: 06.02.2019	Adv. Lic. No. and Date 0810139984 dated 31.03.2017	RA F. No. 08/24/040/00523/AM17/	

Subject: Fixation of Adhoc Norms.

Decision: The committee considered the case as per agenda and decided to ratify the licence as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Thermoforming Film (70 Micron To 300 Micron) Thermoforming Film	250000.000 Kg	Nylon	94392.000 Kg
		Tie-Bonding Resin	8350.500 Kg
		Metlosin LLDPE	84844.500 Kg
		LDPE	24453.000 Kg
		LLDPE	68143.500 Kg
		PPA	798.000 Kg
		Antiblock Agent	2023.500 Kg
RA may take consequential action as per Policy / Procedures			

Case No. A-200	M/s. Gujarat Fluorochemicals Ltd.	HQ F. No. 01/87/050/00264/AM16/DES-VII	Status: Deferred
NC No.:22/AM19 Dated: 06.02.2019	Adv. Lic. No. and Date 3410041497 dated 09.09.2015	RA F. No. 34/24/040/00158/AM16/	

Subject: Fixation of Adhoc Norms.

Decision: The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}

Case No. A-201	M/s. Gujarat Fluorochemicals Ltd.	HQ F. No. 01/87/050/00265/AM16/DES-VII	Status: Deferred
NC No.:22/AM19 Dated: 06.02.2019	Adv. Lic. No. and Date 3410041498 dated 09.09.2015	RA F. No. 34/24/040/00159/AM16/	

Subject: Fixation of Adhoc Norms.

Decision: The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}

Case No. A-202	M/s. Gujarat Fluorochemicals Ltd.	HQ F. No. 01/87/050/00388/AM17/DES-VII	Status: Deferred
NC No.:22/AM19	Adv. Lic. No. and Date	RA F. No. 34/24/040/00129/AM17/	

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Dated: 06.02.2019	3410042396 dated 02.08.2016		
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Subject: Fixation of Adhoc Norms.

Decision: The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}

Case No. A-203	M/s Metro Tyres Ltd.	HQ F. No. 01/87/50/00255/AM19/DES-VII	Status: Approved
NC No.:22/AM19 Dated: 06.02.2019	Adv. Lic. No. and Date 3010104364 dated 15.06.2018	RA F. No. 30/24/040/00012/AM19	

Subject: Revision of adhoc norms fixed by NC against Advance Authorization
No. 3010104364 dated 15.06.2018.

Decision: The Committee considered the request of the firm and decided that following norms may be adopted in the Minutes of Meeting No.15/87-ALC1/2019 which was held on 28.08.2018 in respect of Advance Authorization No. 3010104364 dated 15.06.2018 :-

EXPORT ITEM	Total QTY	IMPORT ITEM	Quantity recommended per 1 MT of export item
SPECIAL SYNTHETIC RUBBER COMP.BLENDED BICYCLE HIGH SPEED TUBES	405 MT	1.Natural Rubber	0.397 MT
		2.Synthetic Rubber(PBR/SBR-1502)	0.2 MT
		3.Carbon Black N-330,N-550,N-660	0.183 MT
		4.Rubber Chemicals (Antioxidents)	9.5MT(Item 5&6 together upto 7% of FOB value)
		5.Rubber Chemicals (Accelerators)	9.5MT(Item 5&6 together upto 7% of FOB value)
		6.Zinc Ingot (99.95% Purity)	0.03116MT
		7.Brass Scrap	0.038MT

RA may take consequential action as per Policy / Procedures

Case No. A-204	M/s Metro Tyres Ltd.	HQ F. No. 01/87/50/00444/AM19/DES-VII	Status: Approved
NC No.:22/AM19 Dated: 06.02.2019	Adv. Lic. No. and Date 3010104436 dated 12.09.2018	RA F. No. 30/24/040/00023/AM19	

Subject: Revision of adhoc norms fixed by NC against Advance Authorization
No. 3010104436 dated 12.09.2018.

Decision: The Committee considered the request of the firm and decided that following norms may be adopted in the Minutes of Meeting No.15/87-ALC1/2019 which was held on 28.08.2018 in respect of Advance Authorization No. 3010104436 dated 12.09.2018 :-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Bicycle Nylon Tyres EPDM (Min. 7.5%) Rubber Compound	100.00 MT	1. Natural Rubber (with pre- import condition as natural rubber is covered under Appendix -4J)	27.23 MT

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with Reflective Tape – with condition that the export obligation period will be six months from the date of clearance of each consignment of natural Rubber by custom authority as per Public Notice No.35 dated 11.09.15.	2. Synthetic Rubber (PBR/SBR-1502/SK13)	11.34 MT
	3. Synthetic Rubber EPDM	8.00 MT
	4. Carbon Black (N-330, N-550, N-660)	17.35 MT
	5. (a) Rubber Chemicals (Accelerators) 5. (b) Rubber Chemicals (Anti-oxidants)	(a) 0.99 MT (b) 0.99 MT (upto 7% of FOB value)
	6. Bead Wire	10.00 MT
	7. Misc. Chemicals (Paraffin Wax)	8.00 MT (upto 2% of FOB value)
	8. Nylon Filament Yarn	11.00 MT
	9. Zinc Ingot	1.312 MT
	10. Precipitated Silica	3.50 MT
	11. Kevlar Engineered Elastomer IF 722	0.250 MT
	12. Reflective Tape (4.7 mm to 5.7 mm)	1.10 Mtrs / Mtrs content in export content
	13. Cotton Chafer (7 mm to 9 mm)	1.10 Mtrs / Mtrs content in export content

RA may take consequential action as per Policy / Procedures

Case No. A-205	M/s Metro Tyres Ltd.	HQ F. No. 01/87/50/00037/AM19/DES-VII	Status: Approved
NC No.:22/AM19 Dated: 06.02.2019	Adv. Lic. No. and Date 3010104234 dated 13.02.2018	RA F. No. 30/24/040/00039/AM18	

Subject: Revision of adhoc norms fixed by NC against Advance Authorization
No. 3010104234 dated 13.02.2018.

Decision: The Committee considered the request of the firm and decided that following norms may be adopted in the Minutes of Meeting No.4/87-ALC1/2019 which was held on 02.05.2018 in respect of Advance Authorization No. 30101044234 dated 13.02.2018 :-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
SPECIAL SYNTHETIC RUBBER COMPOUND BLENDED BICYCLE HIGH SPEED TUBES	405 MT	1. NATURAL RUBBER	160.785 MT
		2 SYNTHETIC RUBBER (PBR/SBR-1502)	81.000 MT
		3. CARBON BLACK (N-330, N-550, N-660)	74.115 MT
		4. RUBBER CHEMICALS (Antioxidants) - with condition that the CIF value of rubber chemicals specified at Sr.No.4 & 5 in the list of import should not exceed 7% of the fob value).	3.848 MT
		5. RUBBER CHEMICALS (Accelerators)	3.848 MT
		6. ZINC INGOT (99.95% Purity)	12.620 MT
		7. BRASS SCRAP	15.390 MT

RA may take consequential action as per Policy / Procedures

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Case No. A-206	M/s. SI Group India Ltd.	HQ F. No. 01/87/050/00356/AM17/DES-VII	Status: Deferred
NC No.:22/AM19 Dated: 06.02.2019	Adv. Lic. No. and Date 0310807095 dated 12.08.2016	RA F. No. 03/95/040/00400/AM17/	

Subject: Fixation of Adhoc Norms.

Decision: The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}

Case No. A-207	M/s Zenith Industrial Rubber Products Pvt. Ltd.	HQ F. No. 01/87/050/00431/AM19/DES-VII	Status: Deferred
NC No.:22/AM19 Dated: 06.02.2019	Adv. Lic. No. and Date 0310822426 dated 19.07.2018	RA F. No. 03/95/040/00352/AM19	

Subject: Rectification/Amendment in Norms approved by NC Meeting No.19/AM19 held on 05.12.2018.

Decision: The Committee considered the request of the firm and decided to forward the same to DIPP for examination and comments

Case No. A-208	M/s Speciality Polyfilms India Pvt Ltd	HQ F. No. 01/87/050/00546/AM17/DES-VII	Status: Deferred
NC No.:22/AM19 Dated: 06.02.2019	Adv. Lic. No. and Date 0310810796 dt. 27.01.2017	RA F. No. 03/95/040/00714/AM16	

Subject: Amendment in the quantity of Import Item allowed by NC against Advance Authorization No. 0310810796 dt. 27.01.2017.

Decision: The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}

The Committee also decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product and process involved and deferred the case.

Case No. A-209	M/s Speciality Polyfilms India Pvt Ltd	HQ F. No. 01/87/050/00547/AM17/DES-VII	Status: Deferred
NC No.:22/AM19 Dated: 06.02.2019	Adv. Lic. No. and Date 0310810727 dt. 24.01.2017	RA F. No. 03/95/040/00820/AM16	

Subject: Amendment in the quantity of Import Item allowed by NC against Advance Authorization No. 0310810727 dt. 24.01.2017.

Decision: The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}

The Committee also decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product and process involved and deferred the case.

Case No. A-210	M/s KKalpana (India) Ltd.	HQ F. No. 01/87/050/00062/AM18/DES-VII	Status: Deferred
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NC No.:22/AM19 Dated: 06.02.2019	Adv. Lic. No. and Date ----	RA F. No. --	
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Subject: Request of M/s KKalpana (India) Ltd., Mumbai to amend the description of Export item as "XLPE COMPOUND" instead of "XLPE COMPOUND containing minimum 98% LLDPE".

Decision: The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}

Case No. A-211	M/s KKalpana (India) Ltd.	HQ F. No. 01/87/050/00204/AM19/ DES-VII	Status: Deferred
NC No.:22/AM19 Dated: 06.02.2019	Adv. Lic. No. and Date 0310820056 dt. 23.03.2018	RA F. No. 03/94/040/01021/AM18	

Subject: Amend the description of Export item and Qty of import item.

Decision: The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}

Case No. A-212	M/s KKalpana (India) Ltd.	HQ F. No. 01/87/050/00348/AM18/ DES-VII	Status: Deferred
NC No.:22/AM19 Dated: 06.02.2019	Adv. Lic. No. and Date 0310815303 dt. 22.08.2017	RA F. No. 03/94/040/00403/AM18	

Subject: Amend the description of Export/Import item and Qty.

Decision: The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}

Case No. A-213	M/s KKalpana (India) Ltd.	HQ F. No. 01/87/050/00073/AM18/ DES-VII	Status: Deferred
NC No.:22/AM19 Dated: 06.02.2019	Adv. Lic. No. and Date 0310812289 dt. 30.03.2017	RA F. No. 03/94/040/01157/AM17	

Subject: Amend the description of Export/Import item and Qty.

Decision: The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}

Case No. A-214	M/s Arkema Chemicals India Pvt. Ltd.	HQ F. No. 01/87/050/00321/AM19/DES-VII	Status: Approved
NC No.:22/AM19 Dated: 06.02.2019	Adv. Lic. No. and Date 0310822590 dt. 25.07.2018	RA F. No. 03/94/040/00305/AM19	

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Subject: Ratification of Input Output Norms against Advance Authorization No. 0310822590 dt. 25.07.2018

Decision: The Committee considered the request of the firm and decided that following norms may be adopted in the Minutes of Meeting No.18/87-ALC1/2019 which was held on 14.11.2018 in respect of Advance Authorization No. 0310822590 dt. 25.07.2018

Export Item	Qty	Import item	Qty
Polyamide Resin CRAYAMID 125-100 / CRAYAMID 140-100, CRAYAMID 240/ CRAYAMID 340	1 Kg	Dimer Acid	0.628 Kg
		Triethylene Tetramine	0.346 Kg

RA may take consequential action as per Policy / Procedures

Case No. A-215	M/s BLS Polymers Ltd.	HQ F. No. 01/87/50/00355/AM19/DES-VII	Status: Approved
NC No.:22/AM19 Dated: 06.02.2019	Adv. Lic. No. and Date 0510407333 dated 27.07.2018	RA F. No. 05/23/040/00191/AM19	

Subject: Correction in Minutes of NC Meeting No. 18/AM19 held on 26.09.2018.

Decision: The Committee considered the request of the firm and decided that following norms may be adopted in the Minutes of Meeting No.18/87-ALC1/2019 which was held on 14.11.2018 in respect of Advance Authorization No. 0510407333 dt. 27.07.2018:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
HDPE BLACK COMPOUND	50000Kg	HDPE	40400Kg
LLDPE COMPOUND	50000Kg	LDPE / LLDPE	57125Kg
		CARBON BLACK	2665Kg
		ANTI OXIDANT	310Kg
RA may take consequential action as per Policy / Procedures			

Case No. A-216	M/s. Dorf-Ketal Chemicals India Pvt. Ltd.	HQ F. No. 01/87/050/00077/AM18/DES-VII	Status: Deferred
NC No.:22/AM19 Dated: 06.02.2019	Adv. Lic. No. and Date 0310812230 dated 30.03.2017	RA F. No. 03/94/040/01179/AM17	

Subject: Fixation of Adhoc Norms.

Decision: The committee heard the representative of the firm during the Personal Hearing and decided that firm will give detailed reply about their Export Product

Case No. A-217	M/s. Dorf-Ketal Chemicals India Pvt. Ltd.	HQ F. No. 01/87/050/00076/AM18/DES-VII	Status: Deferred
NC No.:22/AM19 Dated: 06.02.2019	Adv. Lic. No. and Date 0310812317 dated 31.03.2017	RA F. No. 03/94/040/01178/AM17	

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New Delhi

Subject: Fixation of Adhoc Norms.

Decision: The committee heard the representative of the firm during the Personal Hearing and decided that firm will give detailed reply about their Export Product

Case No. A-218	M/s. Dorf-Ketal Chemicals India Pvt. Ltd.	HQ F. No. 01/87/050/00141/AM19/DES-VII	Status: Deferred
NC No.:22/AM19 Dated: 06.02.2019	Adv. Lic. No. and Date 0310820127 dated 27.03.2018	RA F. No. 03/94/040/01077/AM18	

Subject: Fixation of Adhoc Norms.

Decision: The committee heard the representative of the firm during the Personal Hearing and decided that firm will give detailed reply about their Export Product

Case No. A-219	M/s. Dorf-Ketal Chemicals India Pvt. Ltd.	HQ F. No. 01/87/050/00144/AM19/DES-VII	Status: Deferred
NC No.:22/AM19 Dated: 06.02.2019	Adv. Lic. No. and Date 0310820140 dated 27.03.2018	RA F. No. 03/94/040/01087/AM18	

Subject: Fixation of Adhoc Norms.

Decision: The committee heard the representative of the firm during the Personal Hearing and decided that firm will give detailed reply about their Export Product

Case No. A-220	M/s. Dorf-Ketal Chemicals India Pvt. Ltd.	HQ F. No. 01/87/050/00205/AM19/DES-VII	Status: Deferred
NC No.:22/AM19 Dated: 06.02.2019	Adv. Lic. No. and Date 0310820130 dated 27.03.2018	RA F. No. 03/94/040/01079/AM18	

Subject: Fixation of Adhoc Norms.

Decision: The committee heard the representative of the firm during the Personal Hearing and decided that firm will give detailed reply about their Export Product

Case No. A-221	M/s Visen Industries Ltd.	HQ F. No. 01/87/050/00014/AM17/DES-VII	Status: Approved
NC No.:22/AM19 Dated: 06.02.2019	Adv. Lic. No. and Date 0310803201 dated 10.03.2016	RA F. No. 03/95/040/00436/AM16	

Subject: Request for amendment in the description of Export Item

Decision: The Committee considered the request of the firm and decided that the description of Export Item may be read as Butyl Acrylate and Methyl Methacrylate Copolymer Emulsion Solids content 50%+/-2% instead of "Butyl Acrylate

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and Methacrylic Acid Copolymer Emulsion (Solid contents 50%+-2%)" in the minutes of Meeting No. 15/87/ALC1/2016 which was held on 21&26.04.2017

RA may take consequential action as per Policy / Procedures.

Case No. A-222	M/s Visen Industries Ltd.	HQ F. No. 01/87/050/00013/AM17/DES-VII	Status: Approved
NC No.:22/AM19 Dated: 06.02.2019	Adv. Lic. No. and Date 0310803235 dated 11.03.2016	RA F. No. 03/95/040/00435/AM16	

Subject: Request for amendment in the description of Export Item

Decision: The Committee considered the request of the firm and decided that the description of Export Item may be read as **Butyl Acrylate and Methyl Methacrylate Copolymer Emulsion Solids content 50%+-2%** instead of "Butyl Acrylate and Methacrylic Acid Copolymer Emulsion (Solid contents 50%+-2%)" in the minutes of Meeting No. 15/87/ALC1/2016 which was held on 21&26.04.2017

RA may take consequential action as per Policy / Procedures.

Case No. A-223	M/s Visen Industries Ltd.	HQ F. No. 01/87/050/00147/AM17/DES-VII	Status: Approved
NC No.:22/AM19 Dated: 06.02.2019	Adv. Lic. No. and Date 0310803570 dated 28.03.2016	RA F. No. 03/95/040/00976/AM16	

Subject: Request for amendment in the description of Export Item

Decision: The Committee considered the request of the firm and decided that the description of Export Item may be read as **Butyl Acrylate and Methyl Methacrylate Copolymer Emulsion Solids content 50%+-2%** instead of "Butyl Acrylate and Methacrylic Acid Copolymer Emulsion (Solid contents 50%+-2%)" in the minutes of Meeting No. 15/87/ALC1/2016 which was held on 21&26.04.2017

RA may take consequential action as per Policy / Procedures.

Case No. A-224	M/s Essen Speciality Films, Pvt.Ltd., Rajkot	HQ F. No. 01/87/162/00093/AM17/DES-VII	Status: Deferred
NC No.:22/AM19 Dated: 06.02.2019	Adv. Lic. No. and Date 2410041995 dt. 17.06.2015	RA F. No. 24/24/040/00006/AM17	

Subject: Fixation of adhoc norms in respect of Advance Authorization No.2410041995 dated 17.06.2015

Decision: The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}

Case No. A-225	M/s Speciality Polyfilms India Pvt Ltd	HQ F. No. 01/87/050/00548/AM17/DES-VII	Status: Deferred
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NC No.:22/AM19 Dated: 06.02.2019	Adv. Lic. No. and Date 0310810700 dt. 23.01.2017	RA F. No. 03/95/040/00842/AM16	
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Subject: Amendment in the quantity of Import Item allowed by NC against Advance Authorization No. 0310810700 dt. 23.01.2017.

Decision: The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant) {SK}

The Committee also decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product and process involved and deferred the case.

Case No. A-226	M/s Speciality Polyfilms India Pvt Ltd	HQ F. No. 01/87/050/00572/AM18/DES-VII	Status: Deferred
NC No.:22/AM19 Dated: 06.02.2019	Adv. Lic. No. and Date 0310817947 dt. 20.12.2017	RA F. No. 03/95/040/00769/AM18	

Subject: Amendment in the quantity of Import Item allowed by NC against Advance Authorization No. 0310817947 dt. 20.12.2017.

Decision: The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant) {SK}

The Committee also decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product and process involved and deferred the case.

Case No. A-227	M/s. Nav Auxichem Pvt. Ltd.	HQ F. No. 01/87/050/00381/AM17/DES-VII	Status: Deferred
NC No.:22/AM19 Dated: 06.02.2019	Adv. Lic. No. and Date 3010103816 dated 16.08.2016	RA F. No. 30/24/040/00015/AM17/	

Subject: Fixation of Adhoc Norms.

Decision: The committee considered the case as per agenda and decided to defer the matter for examination of the case by DIPP

Case No. A-228	M/s. R.K. Reclaim & Rubber Product Pvt. Ltd.	HQ F. No. 01/87/050/00418/AM18/DES-VII	Status: Rejected
NC No.:22/AM19 Dated: 06.02.2019	Adv. Lic. No. and Date 3410043555 dt. 18.10.2017	RA F. No. 34/24/040/00182/AM18	

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वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
नया राधा भवन नई दिल्ली

Subject: Ratification of Input Output Norms against Advance Authorization No. 3410043555 dt. 18.10.2017.

Decision: The committee considered the request of the firm and noted that norms fixed by Norms Committee are reasonable. Therefore, committee decided to reject the request of the firm.

RA may take consequential action as per Policy / Procedures.

ONLINE CASES

1

Case No.:101/21/87-ALC1/2018	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Approved
HQ File :01/87/050/00650/AM19/	RLA File :34/24/040/00031/AM14/	Lic.No/Date:3410036903 16.05.2013	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00650/AM19, the Committee decided to adopt following norms:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
POLYESTER RESIN SOLUTION-65% / -1% RESIN CONTENT	1Kg	NEO PENTYL GLYCOL	0.2034Kg
		PHTHALIC ANHYDRIDE	0.3003Kg
		ADIPIC ACID	0.2408Kg
		RELEVANT ETHYL ACETATE	0.353Kg
RA may take consequential action as per Policy / Procedures			

2

Case No.:102/21/87-ALC1/2018	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Approved								
HQ File :01/87/050/00651/AM19/	RLA File :34/24/040/00040/AM15/	Lic.No/Date:3410040139 27.05.2014									
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00651/AM19, the Committee decided to adopt following norms:-											
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>Quantity</td></tr><tr><td>POLYESTER RESIN SOLUTION-65% / -1% RESIN CONTENT</td><td>1Kg</td><td>NEO PENTYL GLYCOL</td><td>0.2034Kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	Quantity	POLYESTER RESIN SOLUTION-65% / -1% RESIN CONTENT	1Kg	NEO PENTYL GLYCOL	0.2034Kg
EXPORT ITEM	QTY	IMPORT ITEM	Quantity								
POLYESTER RESIN SOLUTION-65% / -1% RESIN CONTENT	1Kg	NEO PENTYL GLYCOL	0.2034Kg								

12
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नविल्लय एवं उद्योग मंत्रालय

		PHTHALIC ANHYDRIDE	0.3003Kg
		ADIPIC ACID	0.2408Kg
		RELEVANT ETHYL ACETATE	0.353Kg
RA may take consequential action as per Policy / Procedures			

3	Case No.:37/14/87-ALC1/2016	Party Name: NAVRATAN SPECIALTY CHEMICALS LLP	Meet No/Date:22/87- ALC1/2018 06.02.2019	Status: Rejected
	HQ File :01/87/050/00370/AM17/	RLA File :08/24/040/00085/AM17/	Lic.No/Date:0810138106 06.06.2016	
Decision : The committee considered the case as per agenda and noted that the firm was given two chances for attending the Personal Hearing. However, no body from the firm appeared for the the same. Therefore, committee decided to reject the case.				

4	Case No.:5/22/87-ALC1/2018	Party Name: TARA MERCANTILE PRIVATE LIMITED	Meet No/Date:22/87- ALC1/2018 06.02.2019	Status: Deferred
	HQ File :01/87/050/00679/AM19/	RLA File :05/24/040/00515/AM17/	Lic.No/Date:0510401316 16.01.2017	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Percentage of Chlorine in Export Product may be intimated b) Hard copy of the application submitted to RA				

5	Case No.:38/1/87-ALC1/2017	Party Name: NAVRATAN SPECIALTY CHEMICALS LLP	Meet No/Date:22/87- ALC1/2018 06.02.2019	Status: Rejected
	HQ File :01/87/050/00038/AM18/	RLA File :08/24/040/00411/AM17/	Lic.No/Date:0810139670 07.02.2017	
Decision : The committee considered the case as per agenda and noted that the firm was given two chances for attending the Personal Hearing. However, no body from the firm appeared for the the same. Therefore, committee decided to reject the case.				

6	Case No.:39/1/87-ALC1/2017	Party Name: NAVRATAN SPECIALTY CHEMICALS LLP	Meet No/Date:22/87- ALC1/2018 06.02.2019	Status: Rejected
	HQ File :01/87/050/00039/AM18/	RLA File :08/24/040/00412/AM17/	Lic.No/Date:0810139672 07.02.2017	
Decision : The committee considered the case as per agenda and noted that the firm was given two chances for attending the Personal Hearing. However, no body from the firm appeared for the the same. Therefore, committee decided to reject the case.				

7	Case No.:43/2/87-ALC1/2017	Party Name: TEGA INDUSTRIES LTD.	Meet No/Date:22/87- ALC1/2018 06.02.2019	Status: Approved
	HQ File :01/87/050/00100/AM18/	RLA File :02/24/040/00261/AM17/	Lic.No/Date:0210207493 23.03.2017	


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 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry

Decision : The committee considered the case as per agenda and decided to ratify the licence as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Rubber Liner for Grinding Mills for Mining Industries.	500MT	Synthetic Rubber PBR (any grade)	1.07MT/MT content in Export
		Natural Rubber (any grade)	1.07MT/MT content in Export
		Hot Rolled Steel Plate - Hardox 500/ JFE - EH 500A - (any grade)	1.05MT/MT content in Export
RA may take consequential action as per Policy / Procedures			

Case No.: 59/3/87-ALC1/2017	Party Name: SUNFLEX RECYCLING PRIVATE LIMITED	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Deferred
HQ File :01/87/050/00260/AM18/	RLA File :08/24/040/00092/AM18/	Lic.No/Date:0810140636 13.07.2017	

Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- Composition of Rubber Flooring, Mats and Rubber Tiles, clearly indicating import content fin the export product.
- Composition calculation for requerement of raw materials (both imported and indigeous separately) indicating wastage for the manufacture of export product.
- Production of export product vis a vis consumption of all the raw materials duly certified by Chartered Accountant for the last three years.

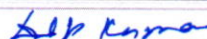
Case No.: 79/19/80-ALC2/2017	Party Name: PETERS SURGICAL INDIA PVT. LTD.	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Approved
HQ File :01/80/050/00360/AM18/	RLA File :05/24/040/00318/AM18/	Lic.No/Date:0510404568 10.11.2017	

Decision : The committee considered the case as per agenda and decided to ratify the licence as follows:

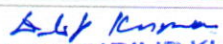
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Sterile Absorbable Surgical Suture USP/EP (Braided Coated Synthetic made of Polyglycolic Acid or PGA+PLA) with or without Needle Packed in 186445 Boxes. Contating packing material: Sterilisation Paper:1337.38 Kg, Triple Kraft Paper:2015.82 Kg, Aluminium Foil:3140.02 Kg, Polyester Film:1298.64 Kg, Needles: 2237340 Nos.	1892963Meter	Braided Coated Synthetic Twine (Thread) made of Polyglycolic Acid or Polyglycolide-co-L-lactide) Diameter 0.04 mm to 0.64 mm +&-10%	1.01meter/meter content in Export product
Sterile Absorbable Surgical Suture USP/EP (Catgut Chromic & Plain) with or without Needle Packed in	384300.200Meter	Sterilisation Paper for outer pouch, 60 GSM/M2 in Rolls /Reel	As per packaging policy

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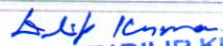
32854 Boxes. Contating packing material: Sterilisation Paper:235.66 Kg, Triple Kraft Paper:355.21 Kg, Aluminium Foil:553.31 Kg, Polyester Film:228.84 Kg, Needles : 394248.00 Nos.			
Sterile Non-Absorbable Surgical Sutures USP/EP (Braided Silk) with or without Needle Packed in 9043 Boxes. Contating packing material: Sterilisation Paper:64.87 Kg, Triple Kraft Paper:97.77 Kg, Aluminium Foil:152.30 Kg, Polyester Film:62.99 Kg, Needles : 108516.00 Nos.	96540.480Meter	Triple Kraft Paper in Rolls /Sheet 152 GSM + & -10%	As per packaging policy
Sterile Non-Absorbable Surgical Sutures USP/EP (Monofilament Polypropylene) with or without Needle Packed in 10000 Boxes. Contating packing material: Sterilisation Paper:71.73 Kg, Triple Kraft Paper:108.12 Kg, Aluminium Foil:168.42 Kg, Polyester Film:69.65 Kg, Needles: 120000.00 Nos.	90000.000Meter	Aluminium Foil (Laminated) in Rolls of 90mm or in Multiple width	As per packaging policy
Sterile Non-Absorbable Surgical Suture USP/EP (Monofilament Polyamide) with or without Needle Packed in 1085 Boxes. Contating packing material: Sterilisation Paper:7.78 Kg, Triple Kraft Paper:11.73 Kg, Aluminium Foil:18.27 Kg, Polyester Film:7.56 Kg, Atraumatic Needles:26040 Nos	10122.120Meter	Polyester Film for Outer Pouch 55 GSM + & -10%	As per packaging policy
Sterile Non-Absorbable Surgical Sutures USP/EP (Braided Polyester) with or without Needle Packed in 10733 Boxes. Contating packing material: Sterilisation Paper:76.99 Kg, Triple Kraft Paper:116.04 Kg, Aluminium Foil:180.76 Kg, Polyester Film:74.76 Kg, Needles:128796 Nos.	137327.400Meter	Needle for sutures 8 mm to 90 mm	Net to Net
Sterile Absorbable Surgical Sutures USP/EP Monofilament Polydioxanone with or without Needle Packed in 1476 Boxes. Contating packing material: Sterilisation Paper:10.59 Kg, Triple Kraft Paper:15.96 Kg, Aluminium Foil:24.86 Kg, Polyester Film:10.28 Kg, Needles: 17712 Nos	17638.800Meter	Catgut Twine Thread Diameter .10mm to 0.799mm +/-10%	1.01meter/meter content in Export product


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Sterile Synthetic Absorbable Surgical Monofilament Surgical Sutures USP/EP (Polyglycolide-co-polycaprolactone) (PGA+PCL) with or without Needle Packed in 1436 Boxes. Contating packing material: Sterilisation Paper:10.30 Kg, Triple Kraft Paper:15.53 Kg, Aluminium Foil: 24.18 Kg, Polyester Film:10.00 Kg, Needles:17232 Nos	13713.600Meter	Sterilisation Paper for outer pouch, 60 GSM/M2 in Rolls /Reel	As per packaging policy
Monofilament Polypropylene Mesh in various sizes	101.000Sq.Meter	Triple Kraft Paper in Rolls /Sheet 152 GSM + & -10%	As per packaging policy
		Aluminium Foil (Laminated) in Rolls of 90mm or in Multiple width	As per packaging policy
		Polyester Film for Outer Pouch 55 GSM + & -10%	As per packaging policy
		Needle for sutures 8 mm to 90 mm	Net to Net
		Braided Silk Twine (Thread) Diameter .04mm to 0.699mm +/-10%	1.01meter/meter content in Export
		Sterilisation Paper for outer pouch, 60 GSM/M2 in Rolls /Reel	As per packaging policy
		Triple Kraft Paper in Rolls /Sheet 152 GSM + & -10%	As per packaging policy
		Aluminium Foil (Laminated) in Rolls of 90mm or in Multiple width	As per packaging policy
		Polyester Film for Outer Pouch 55 GSM + & -10%	As per packaging policy
		Needle for sutures 8 mm to 90 mm	Net to Net
		Monofilament Polypropylene Thread Diameter 0.02mm to 0.599mm +/-10%	1.01meter/meter content in Export
		Sterilisation Paper for outer pouch, 60 GSM/M2 in Rolls /Reel	As per packaging policy
		Triple Kraft Paper in Rolls /Sheet 152 GSM + & -10%	As per packaging policy
		Aluminium Foil (Laminated) in Rolls of 90mm or in Multiple width	As per packaging policy
		Polyester Film for Outer Pouch 55 GSM + & -10%	As per packaging policy
		Needle for sutures 8 mm to 90 mm	Net to Net
		Monofilament Polyamide Thread Diameter 0.02mm to 0.599mm +/-10%	1.01meter/meter content in Export
		Sterilisation Paper for outer pouch, 60 GSM/M2 in Rolls	As per packaging policy


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 Ministry of Commerce & Industry

		/Reel	
		Triple Kraft Paper in Rolls /Sheet 152 GSM + & -10%	As per packaging policy
		Aluminium Foil (Laminated) in Rolls of 90mm or in Multiple width	As per packaging policy
		Polyester Film for Outer Pouch 55 GSM + & -10%	As per packaging policy
		Atraumatic Needle Sutures (Suture with 2 needles on each end)	Net to Net
		Braided Polyester Twine Thread Diameter 0.04mm to 0.699mm +/-10%	1.01meter/meter content in Export product.
		Sterilisation Paper for outer pouch, 60 GSM/M2 in Rolls /Reel	As per packaging policy
		Triple Kraft Paper in Rolls /Sheet 152 GSM + & -10%	As per packaging policy
		Aluminium Foil (Laminated) in Rolls of 90mm or in Multiple width	As per packaging policy
		Polyester Film for Outer Pouch 55 GSM + & -10%	As per packaging policy
		Needle for sutures 8 mm to 90 mm	Net to Net
		Monofilament Polydioxanone Thread TC: Diameter 0.07 to 0.61mm +/-10%	1.01meter/meter content in Export product.
		Sterilisation Paper for outer pouch, 60 GSM/M2 in Rolls /Reel	As per packaging policy
		Triple Kraft Paper in Rolls /Sheet 152 GSM + & -10%	As per packaging policy
		Aluminium Foil (Laminated) in Rolls of 90mm or in Multiple width	As per packaging policy
		Polyester Film for Outer Pouch 55 GSM + & -10%	As per packaging policy
		Needle for sutures 8 mm to 90 mm	Net to Net
		Monofilament Polyglycolide-co-polycaprolactone (PGA+PCL) Thread Diameter 1.10 mm to 0.699 mm +/-10%	1.01meter/meter content in Export product
		Sterilisation Paper for outer pouch, 60 GSM/M2 in Rolls /Reel	As per packaging policy
		Triple Kraft Paper in Rolls /Sheet 152 GSM + & -10%	As per packaging policy
		Aluminium Foil (Laminated) in Rolls of 90mm or in Multiple width	As per packaging policy
		Polyester Film for Outer	As per packaging policy


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		Pouch 55 GSM + & -10%	
		Needle for sutures 8 mm to 90 mm	Net to Net
		Non Sterile Monofilament Polypropylene Mesh in various size	1.02 Sq.meter/Sq.meter content in Export product
RA may take consequential action as per Policy / Procedures			

10	Case No.: 31/10/87-ALC1/2017	Party Name: TEGA INDUSTRIES LTD.	Meet No/Date: 22/87-ALC1/2018 06.02.2019	Status: Approved
	HQ File :01/87/050/00521/AM18/	RLA File :02/24/040/00053/AM18/	Lic.No/Date: 0210208093 29.12.2017	
	Decision : The committee considered the case as per agenda and decided to ratify the licence as follows:			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	Rubber Liner for Grinding Mills for Mining Industries.	600MT	Synthetic Rubber PBR (any grade)	1.07MT/MT content in Export
			Natural Rubber (any grade)	1.07MT/MT content in Export
			Hot Rolled Steel Plate - Hardox 500/ JFE - EH 500A - (any grade)	1.05MT/MT content in Export
	RA may take consequential action as per Policy / Procedures			

11	Case No.: 45/1/87-ALC1/2018	Party Name: PRISTINE MELAMINE LLP	Meet No/Date: 22/87-ALC1/2018 06.02.2019	Status: Deferred
	HQ File :01/87/050/00045/AM19/	RLA File :34/24/040/00283/AM18/	Lic.No/Date: 3410043793 10.01.2018	
	Decision : The committee considered the case as per agenda and decided to defer the matter for comments of DIPP			

12	Case No.: 3/1/87-ALC1/2018	Party Name: TEGA INDUSTRIES LTD.	Meet No/Date: 22/87-ALC1/2018 06.02.2019	Status: Approved
	HQ File :01/87/050/00003/AM19/	RLA File :02/24/040/00179/AM18/	Lic.No/Date: 0210208221 16.02.2018	
	Decision : The committee considered the case as per agenda and decided to ratify the licence as follows:			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	Rubber Liner for Grinding Mills for Mining Industries.	500MT	Synthetic Rubber PBR (any grade)	1.07MT/MT content in Export
			Natural Rubber (any grade)	1.07MT/MT content in Export
			Hot Rolled Steel Plate - Hardox 500/ JFE - EH 500A - (any grade)	1.05MT/MT content in Export
	RA may take consequential action as per Policy / Procedures			


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 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

13	Case No.:4/12/87-ALC1/2018	Party Name: UNITED RUBBER INDUSTRIES (INDIA) PVT. LTD	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Deferred
	HQ File :01/87/050/00223/AM19/	RLA File :03/95/040/01016/AM18/	Lic.No/Date:0310820661 25.04.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for comments of DIPP				

14	Case No.:9/17/87-ALC1/2018	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Approved
	HQ File :01/87/050/00401/AM19/	RLA File :03/94/040/00094/AM19/	Lic.No/Date:0310821002 15.05.2018	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00401/AM19, the Committee decided to adopt following norms:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
POLY (OXY-1, 2-ETHANEDIYL & 2, 3-PROPANEDIYL) ALPHA-BUTYL-OMEGA-HYDROXY-50%MIN.	1Kg	BUTYL POLY GLYCOL	0.3892Kg
		ETHYLENE OXIDE	0.0482Kg
		PROPYLENE OXIDE	0.0626Kg
RA may take consequential action as per Policy / Procedures			

15	Case No.:12/22/87-ALC1/2018	Party Name: JINDAL POLY FILMS LTD.	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Deferred
	HQ File :01/87/050/00686/AM19/	RLA File :05/23/040/00037/AM19/	Lic.No/Date:0510406468 15.05.2018	

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}

16	Case No.:13/22/87-ALC1/2018	Party Name: JINDAL POLY FILMS LTD.	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Deferred
	HQ File :01/87/050/00687/AM19/	RLA File :05/23/040/00044/AM19/	Lic.No/Date:0510406469 15.05.2018	

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}

17	Case No.:11/17/87-ALC1/2018	Party Name: AVI GLOBAL PLAST PRIVATE LIMITED	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Deferred
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Dilip Kumar
दिलीप कुमार/DILIP KUMAR
उप महानिदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry

HQ File :01/87/050/00403/AM19/	RLA File :03/94/040/00124/AM19/	Lic.No/Date:0310821051 17.05.2018	
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Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- Detailed justification for 30% wastage indicating wastage at each stage of manufacturer
- Catalogue of Import Item

18	Case No.:12/17/87-ALC1/2018	Party Name: AVI GLOBAL PLAST PRIVATE LIMITED	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Deferred
	HQ File :01/87/050/00404/AM19/	RLA File :03/94/040/00125/AM19/	Lic.No/Date:0310821049 17.05.2018	

Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- Detailed Manufactuer Process indicating wastage at each stae of manufacturer with justification

19	Case No.:47/5/80-ALC2/2018	Party Name: HELVOET RUBBER AND PLASTIC TECHNOLOGIES INDIA P.L.	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Deferred
	HQ File :01/80/050/00096/AM19/	RLA File :31/83/040/00023/AM19/	Lic.No/Date:3110067061 24.05.2018	

Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- Technical specification of Export Product with catalogue

20	Case No.:15/22/87-ALC1/2018	Party Name: JINDAL POLY FILMS LTD.	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Deferred
	HQ File :01/87/050/00689/AM19/	RLA File :05/23/040/00093/AM19/	Lic.No/Date:0510406696 31.05.2018	

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}

21	Case No.:5/8/80-ALC2/2018	Party Name:HINDUSTAN RUBBER INDUSTRIES	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Deferred
	HQ File :01/80/050/00128/AM19/	RLA File :05/23/040/00135/AM19/	Lic.No/Date:0510406939 21.06.2018	

Decision : The committee considered the case as per agenda and decided to defer the matter for comments of DIPP

22	Case No.:23/16/87-ALC1/2018	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Approved
	HQ File :01/87/050/00320/AM19/	RLA File :03/94/040/00247/AM19/	Lic.No/Date:0310821857 21.06.2018	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/000320/AM19, the Committee decided to adopt following norms:-

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EXPORT ITEM	QTY	IMPORT ITEM	Quantity
PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING, TYPE-6000 (VARIOUS THICKNESS){14.298Kg/Sq.Meter}	13000Sq.Meter	POLYESTER FILAMENT YARN (1000 D)	1.05Kg/Kg content in Export Product
PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING, TYPE-6500 (VARIOUS THICKNESS){14.298Kg/Sq.Meter}	13000Sq.Meter	NYLON YARN (1260 D)	1.05Kg/Kg content in Export Product
		PVC RESIN	1.05Kg/Kg content in Export Product
		PHOSPHATE PLASTICIZER	1.05Kg/Kg content in Export Product
		FASTNER WITH PIN	Net to Net
RA may take consequential action as per Policy / Procedures			

Case No.:103/21/87-ALC1/2018

Party Name: SHAKUN POLYMERS LIMITED

Meet No/Date:22/87-ALC1/2018
06.02.2019

Status:
Approved

HQ File :01/87/050/00652/AM19/

RLA File :34/24/040/00091/AM19/

Lic.No/Date:3410044275
21.06.2018

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00652/AM19, the Committee decided to ratify the license as under :-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
SEMICONDUCTIVE CROSSLINKABLE SHIELDING COMPOUND	560000Kg	CARBON BLACK (RAW MATERIAL)	196000Kg
		CO-POLYMERS OF ETHYLENE BUTYL ACRYLATE (RAW MATERIAL)	352800Kg
		PEROXIDE (RAW MATERIAL)	3920Kg
		POLYETHYLENE WAX (RAW MATERIAL)	16800Kg
RA may take consequential action as per Policy / Procedures			

Case No.:114/21/87-ALC1/2018

Party Name: SHRINATH ROTOPACK PRIVATE LIMITED

Meet No/Date:22/87-ALC1/2018
06.02.2019

Status:
Approved

HQ File :01/87/050/00663/AM19/

RLA File :09/24/040/00149/AM19/

Lic.No/Date:0910066380
25.06.2018

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00663/AM19, the Committee decided to ratify the license as under:-

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विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
Printed Flexible Packaging Material of One Layer in the form of Rolls {CONTAINING 16% EVA COPOLYMER}	60000Kg	EVASIN EV3251F - ETHYLENE VINYL ALCOHOL COPOLYMER	10080Kg
RA may take consequential action as per Policy / Procedures			

25	Case No.:50/16/87-ALC1/2018	Party Name: MULTIBASE INDIA LIMITED	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Deferred
	HQ File :01/87/050/00347/AM19/	RLA File :03/95/040/00178/AM19/	Lic.No/Date:0310822001 28.06.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for comments of DIPP				

26	Case No.:8/16/87-ALC1/2018	Party Name:TEGA INDUSTRIES LIMITED	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Deferred
	HQ File :01/87/050/00305/AM19/	RLA File :02/24/040/00058/AM19/	Lic.No/Date:0210208570 16.07.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for want of reply from firm				

27	Case No.:71/16/87-ALC1/2018	Party Name: ST.MARYS RUBBERS PVT.LTD	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Deferred
	HQ File :01/87/050/00368/AM19/	RLA File :10/24/040/00029/AM19/	Lic.No/Date:1010060003 27.07.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DIPP				

28	Case No.:14/22/87-ALC1/2018	Party Name:JINDAL POLY FILMS LTD.	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Deferred
	HQ File :01/87/050/00688/AM19/	RLA File :05/23/040/00077/AM19/	Lic.No/Date:0510407332 27.07.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}				

29	Case No.:39/21/87-ALC1/2018	Party Name: RESINS AND PLASTICS LIMITED	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Deferred
	HQ File :01/87/050/00588/AM19/	RLA File :03/95/040/00396/AM19/	Lic.No/Date:0310822899 07.08.2018	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the				


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materials required in the manufacturing process.

c) Chemical name, Technical specifications of items proposed to be imported.

d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.

e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product

Case No.: 2/21/87-ALC1/2018	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:22/87- ALC1/2018 06.02.2019	Status: Approved
HQ File :01/87/050/00551/AM19/	RLA File :03/94/040/00202/AM19/	Lic.No/Date:0310823036 14.08.2018	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00551/AM19, the Committee decided to adopt following norms:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
Blended Polyol (Ecopuf CP 2015)	1Kg	Phthalic Anhydride	0.01734Kg
		Diethylene Glycol	0.08364Kg
		Propylene Oxide	0.49155Kg
		Ortho-Toluenediamine	0.0317Kg
		Pentamethyldethylenetriamine	Deleted
		Dimethylcyclohexylamine	Deleted
		Silicon Surfactant	0.0192Kg
RA may take consequential action as per Policy / Procedures			

Case No.: 51/21/87-ALC1/2018	Party Name: RELICAB CABLE MANUFACTURING LIMITED	Meet No/Date:22/87- ALC1/2018 06.02.2019	Status: Deferred
HQ File :01/87/050/00600/AM19/	RLA File :03/95/040/00463/AM19/	Lic.No/Date:0310823145 20.08.2018	

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){DNM}

Case No.: 53/21/87-ALC1/2018	Party Name:UNIFORM SYNTHETICS	Meet No/Date:22/87- ALC1/2018 06.02.2019	Status: Deferred
HQ File :01/87/050/00602/AM19/	RLA File :03/95/040/00476/AM19/	Lic.No/Date:0310823153 20.08.2018	

Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

a) Complete and balance chemical reaction showing molecular weight and percentage yield on molecular basis

Case No.: 3/21/87-ALC1/2018	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:22/87- ALC1/2018	Status: Deferred
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Ministry of Commerce & Industry

		06.02.2019	
HQ File :01/87/050/00552/AM19/	RLA File :03/94/040/00327/AM19/	Lic.No/Date:0310823472 31.08.2018	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Complete and balance chemical reaction indicating molecular weight and percentage yield on molecular basis b) Composition of Export Product			

Case No.: 42/17/87-ALC1/2018	Party Name: AMERICAN PRECOAT SPECIALITY PRIVATE LIMITED	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Deferred
HQ File :01/87/050/00434/AM19/	RLA File :05/23/040/00254/AM19/	Lic.No/Date:0510407751 11.09.2018	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- 34 a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product f)Percentage solid content (Resin Conent) in the export product			

Case No.: 9/21/87-ALC1/2018	Party Name: KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Approved																
HQ File :01/87/050/00558/AM19/	RLA File :03/94/040/00501/AM19/	Lic.No/Date:0310823698 11.09.2018																	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00558/AM19, the Committee decided to adopt following norms:- 35																			
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>Quantity</th></tr> </thead> <tbody> <tr> <td>POLYALKYLENE GLYCOL 40% MIN.</td><td>1Kg</td><td>N-BUTANOL / NORMAL BUTYL ALCOHOL</td><td>0.0624Kg</td></tr> <tr> <td></td><td></td><td>ETHYLENE OXIDE</td><td>0.2380Kg</td></tr> <tr> <td></td><td></td><td>PROPYLENE OXIDE</td><td>0.1028Kg</td></tr> </tbody> </table>				EXPORT ITEM	QTY	IMPORT ITEM	Quantity	POLYALKYLENE GLYCOL 40% MIN.	1Kg	N-BUTANOL / NORMAL BUTYL ALCOHOL	0.0624Kg			ETHYLENE OXIDE	0.2380Kg			PROPYLENE OXIDE	0.1028Kg
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		PROPYLENE OXIDE	0.1028Kg																
RA may take consequential action as per Policy / Procedures																			

Case No.: 44/17/87-ALC1/2018	Party Name:MRL TYRES LIMITED	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Approved				
HQ File :01/87/050/00436/AM19/	RLA File :05/24/040/00299/AM19/	Lic.No/Date:0510407819 18.09.2018					
Decision : Based on the technical comments of DIPP furnished vide their communication No. dated 04.02.2019, Committee decided to adopt following norms:- 36							
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY {Kg}</th></tr> </thead> </table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY {Kg}
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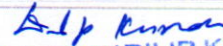
NEW PNEUMATIC TYRES OF RUBBER OF A KIND USED ON AGRICULTURAL/ INDUSTRIAL VEHICLES AND MACHINES, RADIALS- NYLON AND POLYESTER	100Kg	Natural Rubber –TSR/RSS (ITC HS CODE: TSR, RSS-ITC HS CODE:40012100)	35.63
		Synthetic Rubber-PBR Polybutadiene Rubber	5.89
		Synthetic Rubber-SBR Synthetic Butadiene Rubber (SBR-1502)	8.20
		Carbon Bleck N660/N330/N375/N339	25.88
		Nylon Tyre Cord Fabric (Dipped) 1260/1680/1890/840 Denier	3.05
		Rubberised Textile Fabric Nylon Chafer Fabric (Dipped) Nylon Chafer / Mono Chafer	0.051
		Polyster Tyre Cord Fabric (Dipped) 1500/2000 Denier	2.12
		Bead Wire Bead Wire 0.965 MM (Bronze Coded)	3.12
		Rubber Chemicals: Antioxidants HS/TDQ/TMQ	0.74
		Rubber Chemicals: Antioxidants 6PPD	0.76
		Rubber Chemicals: Accelerator NS/TBBS/MBTS	0.56
		Rubber Chemicals: Retarders CTP (PVZ)	0.12
		Zinc Oxide	2.85
		Stearic Acid	0.95
		Microcrystalline Petroleum Wax	0.80
		Precipitated Silica	2.01
		RAE (Residual Aromatic Extract) Oil or Similar Products in which the weight of the Aromatic Constituent exceeds that of the non aromatic constituent, used as Plasticisers and also known as Rubber Process Oil	4.14
		Phenolic Tackifier Resin	1.06
		Insoluble Sulphur	0.27
		Processing Additives	0.85
		Homogenizing Agent	0.14
Note: There will be a value cap upto 7% of FOB value of exports in case of Rubber Chemicals (S. No.9 to12) and up to 5% of FOB value of exports in case of miscellaneous Chemical (S. No.14 to 21)			
RA may take consequential action as per Policy / Procedures			


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 वाणिज्य एवं उद्योग मंत्रालय

Case No.: 65/21/87-ALC1/2018	Party Name:MRK HEALTHCARE PVT. LTD.	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Deferred
HQ File :01/87/050/00614/AM19/	RLA File :03/95/040/00571/AM19/	Lic.No/Date:0310823869 19.09.2018	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Complete manufacturing process of the item of export indicating wastage generated at each stage of manufacture with complete calculation for the requirement of raw materials b) Production of the item of export as proposed in the application during the past three years, vis-a-vis consumption of raw material both imported and indigenous, year wise, duly certified by Chartered Accountant c) Details of indigenous raw material (quantity wise) proposed to be added while manufacturing the product proposed to be exported			

Case No.: 66/21/87-ALC1/2018	Party Name:MRK HEALTHCARE PVT. LTD.	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Deferred
HQ File :01/87/050/00615/AM19/	RLA File :03/95/040/00572/AM19/	Lic.No/Date:0310823872 19.09.2018	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Complete manufacturing process of the item of export indicating wastage generated at each stage of manufacture with complete calculation for the requirement of raw materials b) Production of the item of export as proposed in the application during the past three years, vis-a-vis consumption of raw material both imported and indigenous, year wise, duly certified by Chartered Accountant c) Details of indigenous raw material (quantity wise) proposed to be added while manufacturing the product proposed to be exported			

Case No.: 12/21/87-ALC1/2018	Party Name: ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Approved																												
HQ File :01/87/050/00561/AM19/	RLA File :03/94/040/00537/AM19/	Lic.No/Date:0310823995 26.09.2018																													
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00561/AM19, the Committee decided to adopt following norms:-																															
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>Quantity</th></tr> </thead> <tbody> <tr> <td>Polyester Resin SYNOLAC E20245</td><td>1Kg</td><td>MONOETHYLENE GLYCOL</td><td>0.0390Kg</td></tr> <tr> <td></td><td></td><td>DIETHYLENE GLYCOL</td><td>0.0681Kg</td></tr> <tr> <td></td><td></td><td>NEOPENTYL GLYCOL</td><td>0.1340Kg</td></tr> <tr> <td></td><td></td><td>ADIPIC ACID</td><td>0.0352Kg</td></tr> <tr> <td></td><td></td><td>ISOPHTHALIC ACID</td><td>0.2600Kg</td></tr> <tr> <td></td><td></td><td>XYLENE</td><td>0.0225Kg</td></tr> </tbody> </table>				EXPORT ITEM	QTY	IMPORT ITEM	Quantity	Polyester Resin SYNOLAC E20245	1Kg	MONOETHYLENE GLYCOL	0.0390Kg			DIETHYLENE GLYCOL	0.0681Kg			NEOPENTYL GLYCOL	0.1340Kg			ADIPIC ACID	0.0352Kg			ISOPHTHALIC ACID	0.2600Kg			XYLENE	0.0225Kg
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 Ministry of Commerce & Industry

		TERPHTHALIC ACID	0.1082Kg
		SOLVENT NAPHTHA (C10)	0.3237Kg
		BUTYL CELLOSOLVE	0.0872Kg
RA may take consequential action as per Policy / Procedures			

Case No.: 10/21/87-ALC1/2018	Party Name: ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date:22/87- ALC1/2018 06.02.2019	Status: Approved
HQ File :01/87/050/00559/AM19/	RLA File :03/94/040/00535/AM19/	Lic.No/Date:0310824036 27.09.2018	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00559/AM19, the Committee decided to adopt following norms:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
Polyester Resin SYNOLAC E1239-65B/Synolac 9605S-65/Synolac 20105-65	1Kg	GLYCERINE	0.0325Kg
		M P DIOL	0.1300Kg
		NEOPENTYL GLYCOL	0.1300Kg
		ADIPIC ACID	0.1110Kg
		PHTHALIC ANHYDRIDE	0.3278Kg
		BUTYL CELLOSOLVE	0.0650Kg
RA may take consequential action as per Policy / Procedures			

Case No.: 4/21/87-ALC1/2018	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:22/87- ALC1/2018 06.02.2019	Status: Approved
HQ File :01/87/050/00553/AM19/	RLA File :03/94/040/00352/AM19/	Lic.No/Date:0310824188 03.10.2018	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00553/AM19, the Committee decided to adopt following norms:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
Polyether Polyol - (Exapol SUD 435 N)	1Kg	Propylene Oxide	0.6417Kg
		Diethylene Glycol	0.1215Kg

RA may take consequential action as per Policy / Procedures

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 विदेश व्यापार महानिदेशालय/DGFT
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली

42	Case No.:90/21/87-ALC1/2018	Party Name:SPECIALTY POLYFILMS (INDIA) PVT. LTD.	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Deferred
	HQ File :01/87/050/00639/AM19/	RLA File :03/95/040/00929/AM18/	Lic.No/Date:0310824160 03.10.2018	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Type of Synthetic Rubber to be imported b) Justification for wastage at each stage of manufacturer				

43	Case No.:16/22/87-ALC1/2018	Party Name: JINDAL POLY FILMS LTD.	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Deferred
	HQ File :01/87/050/00690/AM19/	RLA File :05/23/040/00234/AM19/	Lic.No/Date:0510407983 04.10.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}				

44	Case No.:124/21/87-ALC1/2018	Party Name: MPD INDUSTRIES PVT. LTD.,	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Deferred
	HQ File :01/87/050/00673/AM19/	RLA File :56/24/040/00007/AM19/	Lic.No/Date:5610005504 05.10.2018	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product				

45	Case No.:17/22/87-ALC1/2018	Party Name: JINDAL POLY FILMS LTD.	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Deferred
	HQ File :01/87/050/00691/AM19/	RLA File :05/23/040/00258/AM19/	Lic.No/Date:0510408004 05.10.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}				

46	Case No.:18/22/87-ALC1/2018	Party Name: JINDAL POLY FILMS LTD.	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Deferred
	HQ File :01/87/050/00692/AM19/	RLA File :05/23/040/00266/AM19/	Lic.No/Date:0510408005 05.10.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}				


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47

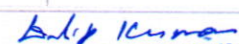
Case No.:58/21/87-ALC1/2018	Party Name:SOLVAY SPECIALITIES INDIA PVT.LTD.	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Approved
HQ File :01/87/050/00607/AM19/	RLA File :03/95/040/00545/AM19/	Lic.No/Date:0310824310 09.10.2018	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00607/AM19, the Committee decided to adopt following norms:-			
EXPORT ITEM	QTY	IMPORT ITEM	Quantity
PEEK (POLYETHER ETHER KETONE)	1Kg	4,4-DIFLUORO BENZO PHENONE	0.777Kg
		HYDROQUINONE PREMIUM / EXTRA PURE / PHOTOGRAPHIC GRADE	0.383Kg
		SODA SOLVAY LIGHT - SODIUM CARBONATE LIGHT	0.383Kg
		POTASSIUM CARBONATE (EXTRA FINE)	0.002Kg
		DIPHENYL SULFONE	0.0565Kg
		LITHIUM CHLORIDE (99% ANHYDROUS)	0.0188Kg
RA may take consequential action as per Policy / Procedures			

48	Case No.:29/19/87-ALC1/2018	Party Name: R.V.R. TECHNOLOGIES LTD,	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Deferred
	HQ File :01/87/050/00523/AM19/	RLA File :05/24/040/00368/AM19/	Lic.No/Date:0510408068 10.10.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DIPP				

49

Case No.:6/22/87-ALC1/2018	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Approved												
HQ File :01/87/050/00680/AM19/	RLA File :03/95/040/00693/AM19/	Lic.No/Date:0310824373 11.10.2018													
Decision : The committee considered the case as per agenda and decided to ratify the licence as follows with the condition that RA should take a declaration form the firm at the time of redemption that no filer has been used in the Export Product:															
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td>30% Glass Fiber Filled Polyamide 6 Compounds</td><td>2000000Kg</td><td>Polyamide 6 Resin</td><td>1400000Kg</td></tr><tr><td></td><td></td><td>Glass Fiber</td><td>600000Kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	30% Glass Fiber Filled Polyamide 6 Compounds	2000000Kg	Polyamide 6 Resin	1400000Kg			Glass Fiber	600000Kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
30% Glass Fiber Filled Polyamide 6 Compounds	2000000Kg	Polyamide 6 Resin	1400000Kg												
		Glass Fiber	600000Kg												
RA may take consequential action as per Policy / Procedures															

50	Case No.:16/21/87-ALC1/2018	Party Name: AMRAPALI PLASTIC INDUSTRIES	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Approved
	HQ File :01/87/050/00565/AM19/	RLA File :03/94/040/00616/AM19/	Lic.No/Date:0310824422 12.10.2018	


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 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00565/AM19, the Committee decided to adopt following norms:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
PHENOLIC PARTS OF DIFFERENT SIZES	1Kg	PHENOLIC MOULDING COMPOUND	1.05Kg/Kg content in Export
RA may take consequential action as per Policy / Procedures			

Case No.:118/21/87-ALC1/2018	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Deferred
HQ File :01/87/050/00667/AM19/	RLA File :26/24/040/00002/AM19/	Lic.No/Date:2610012852 15.10.2018	

Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product

Case No.:119/21/87-ALC1/2018	Party Name: SNF [INDIA] PVT. LTD.,	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Deferred
HQ File :01/87/050/00668/AM19/	RLA File :26/24/040/00006/AM19/	Lic.No/Date:2610012853 15.10.2018	

Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product

Case No.:121/21/87-ALC1/2018	Party Name: SNF [INDIA] PVT. LTD.,	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Deferred
HQ File :01/87/050/00670/AM19/	RLA File :26/24/040/00012/AM19/	Lic.No/Date:2610012854 15.10.2018	

Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may

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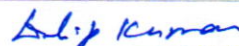
be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product

54	Case No.:120/21/87-ALC1/2018	Party Name: SNF [INDIA] PVT. LTD.,	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Deferred
	HQ File :01/87/050/00669/AM19/	RLA File :26/24/040/00009/AM19/	Lic.No/Date:2610012855 16.10.2018	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product				

55	Case No.:75/21/87-ALC1/2018	Party Name:UNIFORM SYNTHETICS	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Deferred
	HQ File :01/87/050/00624/AM19/	RLA File :03/95/040/00687/AM19/	Lic.No/Date:0310824539 18.10.2018	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Complete and balance chemical reaction showing molecular weight and percentage yield on molecular basis				

56

Case No.:91/21/87-ALC1/2018	Party Name:JK TYRE AND INDUSTRIES LIMITED	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Approved
HQ File :01/87/050/00640/AM19/	RLA File :05/23/040/00294/AM19/	Lic.No/Date:0510408187 23.10.2018	
Decision : Based on the previous technical comments of DIPP furnished vide their communication No. 7/153/2018-TSW dated 04.09.2018, the Committee decided to adopt following norms:			
EXPORT ITEM	QTY (kg)	IMPORT ITEM	Quantity For 100Kg
LCV/ LIGHT TRUCK STEEL RADIAL TYRES (TUBE TYPE) REINFORCED WITH NYLON TYRE CORD WARPSHEET AUTOMOBILE TYRES FOR LCV/ LIGHT TRUCK APPLICATIONS	149566Kg	NATURAL RUBBER	35.94Kg
		SYNTHETIC RUBBER - PBR	12.06Kg
		CARBON BLACK	22.65Kg
		STEEL TYRE CORD	7.01Kg


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		NYLON TYRE CORD WARP SHEET (UNDIPPED)	4.27Kg
		ZINC OXIDE	1.84Kg
		RUBBER CHEMICALS – ANTIOXIDANT RUBBER CHEMICALS- PVI RETARDER	2Kg
		BEAD WIRE - 1.600 MM	4.50Kg
		All other Misc Materials/chemicals viz., Bonding /coupling agent, Stearic Acid, Synthetic Resin, Paraffin Wax	4.23Kg
Note: 1. There should be a values cap on Rubber Chemicals and Misc. Chemicals as per General Note-8 of Handbook of Procedure Volume-II			
RA may take consequential action as per Policy / Procedures			

57	Case No.: 19/22/87-ALC1/2018	Party Name:JINDAL POLY FILMS LTD.	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Deferred
	HQ File :01/87/050/00693/AM19/	RLA File :05/23/040/00305/AM19/	Lic.No/Date:0510408235 25.10.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}				

58	Case No.: 18/21/87-ALC1/2018	Party Name:KULODAY TECHNOPACK PVT.LTD.,	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Deferred
	HQ File :01/87/050/00567/AM19/	RLA File :03/94/040/00664/AM19/	Lic.No/Date:0310824816 31.10.2018	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Net content of Master Batch in Export b) Use of Import Item No.3 in Export				

59	Case No.: 19/21/87-ALC1/2018	Party Name: COSMO FILMS LTD	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Deferred
	HQ File :01/87/050/00568/AM19/	RLA File :03/94/040/00688/AM19/	Lic.No/Date:0310824813 31.10.2018	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.				


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- c) Chemical name, Technical specifications of items proposed to be imported.
d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.
f) Exact specification of Export Product

60	Case No.: 115/21/87-ALC1/2018	Party Name: KA PREVULCANISED LATEX PRIVATE LIMITED	Meet No/Date:22/87- ALC1/2018 06.02.2019	Status: Deferred
	HQ File :01/87/050/00664/AM19/	RLA File :10/24/040/00051/AM19/	Lic.No/Date:1010060053 01.11.2018	

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DIPP

61	Case No.: 21/21/87-ALC1/2018	Party Name: HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:22/87- ALC1/2018 06.02.2019	Status: Approved
	HQ File :01/87/050/00570/AM19/	RLA File :03/94/040/00703/AM19/	Lic.No/Date:0310824927 06.11.2018	

Decision : Based on the decision taken in Norms Committee-VII Meeting No.7/87-ALC1/2016 which was held on 12.08.2016, committee decided to adopt following norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyurethane Resin (Solid content - 45+/-1%[Polyurethane with Urethane Linkage])	1Kg	POLY (TETRAMETHYLENE ETHER) GLYCOL 2000	0.2844Kg
		1,4 BUTANEDIOL	0.0152Kg
		DI TRIMETHYLOL PROPANE	0.0130Kg
		ISOPHORONE -DIISOCYANATE	0.1151Kg
		N PROPYL ACETATE	0.1600Kg
		NORMAL PROPANOL	0.3900Kg
		ISOPHORONE DIAMINE	0.0144Kg
		MONOETHANOLAMINE	0.0053Kg
		EPI CHLORO HYDRINE	0.0025Kg
		TETRA n-BUTYL TITANATE	0.0001Kg
		TRANSPORT CONTAINER- INTERMEDIATE BULK CONTAINERS (CAPACITY 1000 LTRS/1000 KGS)	As per poackig policy

RA may take consequential action as per Policy / Procedures.

62	Case No.: 104/21/87-ALC1/2018	Party Name: POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:22/87- ALC1/2018 06.02.2019	Status: Deferred
	HQ File :01/87/050/00653/AM19/	RLA File :34/24/040/00206/AM19/	Lic.No/Date:3410044681 12.11.2018	

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वाणिज्य एवं उद्योग मंत्रालय
New Delhi

Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

a) Detailed Catalogue of Import Item No.3 and 4 and its use in Export

Case No.: 105/21/87-ALC1/2018	Party Name: POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:22/87- ALC1/2018 06.02.2019	Status: Deferred
HQ File :01/87/050/00654/AM19/	RLA File :34/24/040/00219/AM19/	Lic.No/Date:3410044682 12.11.2018	

Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- 63
- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
 - Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
 - Chemical name, Technical specifications of items proposed to be imported.
 - Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
 - Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.
 - Justification for 10% Wastage
 - Details of indigenous inputs

Case No.: 110/21/87-ALC1/2018	Party Name: VISHAKHA POLYFAB P.LTD	Meet No/Date:22/87- ALC1/2018 06.02.2019	Status: Deferred
HQ File :01/87/050/00659/AM19/	RLA File :08/24/040/00214/AM19/	Lic.No/Date:0810143831 12.11.2018	

64 **Decision :** The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- Detailed Manufacture Process indicating wastage at each stage and giving justification for wastage of 8% as shown in process flow diagram
- Exact chemical name of Import Item No.4 with the catalogue and literature
- Catalogue and literature of Import Item No.2
- Percentage net content of each Import Item in Export Product

Case No.: 111/21/87-ALC1/2018	Party Name: VISHAKHA POLYFAB P.LTD	Meet No/Date:22/87- ALC1/2018 06.02.2019	Status: Deferred
HQ File :01/87/050/00660/AM19/	RLA File :08/24/040/00215/AM19/	Lic.No/Date:0810143830 12.11.2018	

65 **Decision :** The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- Detailed Manufacture Process indicating wastage at each stage and giving justification for wastage of 8% as shown in process flow diagram.
- Exact chemical name of Import Item No.4 with the catalogue and literature
- Catalogue and literature of Import Item No.2
- Percentage net content of each Import Item in Export Product

66	Case No.: 112/21/87-ALC1/2018	Party Name: VISHAKHA POLYFAB P.LTD	Meet No/Date:22/87- ALC1/2018 06.02.2019	Status: Deferred
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Signature
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 उप महानिदेशक विदेश व्यापार / Dy. DGFT
 विदेश व्यापार महानिदेशालय / DGFT
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 Ministry of Commerce & Industry
 नई दिल्ली

HQ File :01/87/050/00661/AM19/	RLA File :08/24/040/00216/AM19/	Lic.No/Date:0810143832 12.11.2018	
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Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- Detailed Manufacture Process indicating wastage at each stage and giving justification for wastage of 8% as shown in process flow diagram.
- Exact chemical name of Import Item No.4 with the catalogue and literature
- Catalogue and literature of Import Item No.2
- Percentage net content of each Import Item in Export Product

Case No.:113/21/87-ALC1/2018	Party Name: CREST COMPOSITES & PLASTICS PVT. LTD.	Meet No/Date:22/87- ALC1/2018 06.02.2019	Status: Deferred
HQ File :01/87/050/00662/AM19/	RLA File :08/24/040/00255/AM19/	Lic.No/Date:0810143840 13.11.2018	

Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product
- Percentage of Resin Content in Export Product

Case No.:61/21/87-ALC1/2018	Party Name: SOLVAY SPECIALITIES INDIA PVT.LTD.	Meet No/Date:22/87- ALC1/2018 06.02.2019	Status: Approved
HQ File :01/87/050/00610/AM19/	RLA File :03/95/040/00552/AM19/	Lic.No/Date:0310825057 15.11.2018	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00610/AM19, the Committee decided to adopt following norms:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
PEEK (POLYETHER ETHER KETONE)	1Kg	4,4-DIFLUORO BENZO PHENONE	0.777Kg
		HYDROQUINONE PREMIUM / EXTRA PURE / PHOTOGRAPHIC GRADE	0.383Kg
		SODA SOLVAY LIGHT - SODIUM CARBONATE LIGHT	0.383Kg
		POTASSIUM CARBONATE (EXTRA FINE)	0.002Kg
		DIPHENYL SULFONE	0.0565Kg
		LITHIUM CHLORIDE (99% ANHYDROUS)	0.0188Kg

RA may take consequential action as per Policy / Procedures


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 Udyog Bhawan, New Delhi

- 35 -

69	Case No.: 8/22/87-ALC1/2018	Party Name: NIKHIL ADHESIVES LTD.	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Deferred
	HQ File :01/87/050/00682/AM19/	RLA File :03/95/040/00748/AM19/	Lic.No/Date:0310825083 16.11.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}				

70	Case No.: 95/21/87-ALC1/2018	Party Name: VINYL TUBES PVT.LTD.,	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Deferred
	HQ File :01/87/050/00644/AM19/	RLA File :05/24/040/00458/AM19/	Lic.No/Date:0510408482 20.11.2018	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Wastage at each stage of manufacturer b) Justification for 26.2% wastage				

71	Case No.: 123/21/87-ALC1/2018	Party Name: METRO TYRES LIMITED	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Deferred
	HQ File :01/87/050/00672/AM19/	RLA File :30/24/040/00037/AM19/	Lic.No/Date:3010104512 20.11.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DIPP				

72	Case No.: 79/21/87-ALC1/2018	Party Name: MRK HEALTHCARE PVT. LTD.	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Deferred
	HQ File :01/87/050/00628/AM19/	RLA File :03/95/040/00781/AM19/	Lic.No/Date:0310825183 22.11.2018	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Complete manufacturing process of the item of export indicating wastage generated at each stage of manufacture with complete calculation for the requirement of raw materials b) Production of the item of export as proposed in the application during the past three years, vis-avis consumption of raw material both imported and indigenous, year wise, duly certified by Chartered Accountant c) Details of indigenous raw material (quantity wise) proposed to be added while manufacturing the product proposed to be exported				

73	Case No.: 80/21/87-ALC1/2018	Party Name: MRK HEALTHCARE PVT. LTD.	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Deferred
	HQ File :01/87/050/00629/AM19/	RLA File :03/95/040/00782/AM19/	Lic.No/Date:0310825182 22.11.2018	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Complete manufacturing process of the item of export indicating wastage generated at each stage of manufacture with complete calculation for the requirement of raw materials				


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- b) Production of the item of export as proposed in the application during the past three years, vis-avis consumption of raw material both imported and indigenous, year wise, duly certified by Chartered Accountant
- c) Details of indigenous raw material (quantity wise) proposed to be added while manufacturing the product proposed to be exported

Case No.:96/21/87-ALC1/2018	Party Name: MRL TYRES LIMITED	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Approved
HQ File :01/87/050/00645/AM19/	RLA File :05/24/040/00460/AM19/	Lic.No/Date:0510408635 26.11.2018	

Decision : Based on the technical comments of DIPP furnished vide their communication No. dated 04.02.2019, Committee decided to adopt following norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY {Kg}
NEW PNEUMATIC TYRES OF RUBBER OF A KIND USED ON AGRICULTURAL/ AGRO INDUSTRIAL VEHICLES AND MACHINES, RADIALS- NYLON AND POLYESTER	100Kg	Natural Rubber -(ITC HS CODE: TSR, RSS-ITC HS CODE:40012100)	35.63
		Synthetic Rubber-PBR Polybutadiene Rubber	5.89
		Synthetic Rubber-SBR Synthetic Butadiene Rubber (SBR-1502)	8.20
		Carbon Bleck N660/N330/N375/N339	25.88
		Nylon Tyre Cord Fabric (Dipped) 1260/1680/1890/840 Denier	3.05
		Rubberised Textile Fabric Nylon Chafer Fabric (Dipped) Nylon Chafer / Mono Chafer	0.051
		Polyster Tyre Cord Fabric (Dipped) 1500/2000 Denier	2.12
		Bead Wire Bead Wire 0.965 MM (Bronze Coded)	3.12
		Rubber Chemicals: Antioxidants HS/TDQ/TMQ	0.74
		Rubber Chemicals: Antioxidants 6PPD	0.76
		Rubber Chemicals: Accelerator NS/TBBS/MBTS	0.56
		Rubber Chemicals: Retarders CTP (PVZ)	0.12
		Zinc Oxide	2.85
		Stearic Acid	0.95
		Microcrystalline Petroleum Wax	0.80
		Precipitated Silica	2.01
		RAE (Residual Aromatic Extract) Oil or Similar Products in which	4.14

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Ministry of Commerce & Industry

-37

		the weight of the Aromatic Constituent, used as Plasticisers and also known as Rubber Process Oil	
		Phenolic Tackifier Resin	1.06
		Insoluble Sulphur	0.27
		Processing Additives	0.85
		Homogenizing Agent	0.14
RA may take consequential action as per Policy / Procedures			

Case No.:108/21/87-ALC1/2018	Party Name: KINGFA SCIENCE & TECHNOLOGY (INDIA) LIMITED	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Deferred
HQ File :01/87/050/00657/AM19/	RLA File :04/24/040/00171/AM19/	Lic.No/Date:0410164907 26.11.2018	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Generic name of Export Product b) Catalogue of Import Item c) Percentage net content of Import in Export			

76

Case No.:7/22/87-ALC1/2018	Party Name: SOLTEX PETRO PRODUCTS LTD.	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Approved																				
HQ File :01/87/050/00681/AM19/	RLA File :03/95/040/00723/AM19/	Lic.No/Date:0310825249 27.11.2018																					
Decision : The committee considered the case as per agenda and decided to ratify the licence as follows:																							
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td>POLYPROPYLENE COMPOUND (Containing 25% Polypropylene, 5% Titanium Dioxide and 70% Calcium Carbonate)</td><td>300MT</td><td>Polypropylene</td><td>75MT</td></tr><tr><td></td><td></td><td>Titanium Dioxide</td><td>15MT</td></tr><tr><td></td><td></td><td>Calcium Carbonate</td><td>210MT</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	POLYPROPYLENE COMPOUND (Containing 25% Polypropylene, 5% Titanium Dioxide and 70% Calcium Carbonate)	300MT	Polypropylene	75MT			Titanium Dioxide	15MT			Calcium Carbonate	210MT	RA may take consequential action as per Policy / Procedures			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																				
POLYPROPYLENE COMPOUND (Containing 25% Polypropylene, 5% Titanium Dioxide and 70% Calcium Carbonate)	300MT	Polypropylene	75MT																				
		Titanium Dioxide	15MT																				
		Calcium Carbonate	210MT																				
RA may take consequential action as per Policy / Procedures																							

Case No.:20/22/87-ALC1/2018	Party Name: JINDAL POLY FILMS LTD.	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Deferred
77 HQ File :01/87/050/00694/AM19/	RLA File :05/23/040/00335/AM19/	Lic.No/Date:0510408715 30.11.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}			

78 Case No.:9/22/87-ALC1/2018	Party Name:ZENITH INDUSTRIAL RUBBER	Meet No/Date:22/87-ALC1/2018	Status: Approved
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	PRODUCTS PVT. LTD	06.02.2019	
HQ File :01/87/050/00683/AM19/	RLA File :03/95/040/00885/AM19/	Lic.No/Date:0310825365 03.12.2018	

Decision : The committee considered the case as per agenda and decided to adopt following norms:-

EXPORT ITEM	QTY (kg)	IMPORT ITEM	Quantity Recommended (Kg per Kg of Export)
NATURAL RUBBER AND SYNTHETIC RUBBER BASED RUBBER COMPOUNDED SHEETS	300000 Kg	NATURAL RUBBER	0.225
		SYNTHETIC RUBBER SBR	0.225
		ZINC OXIDE	0.034
		CARBON BLACK	0.160
		ANTIOXIDANT (6 PPD)	0.0120
		ACCELERATORS	0.0120
		RETARDER PVI	0.008
		PROCESS OIL	0.040
		STEARIC ACID	0.012
		PACKING MATERIAL : PLASTIC PALLETS	330 Numbers for export of 30000Kg of Natural Rubber and Synthetic Rubber Based Compounded Sheets

Note: 1. There should be a values cap upto 7% of FOB value of export for Rubber Chemicals {5,6 and 7} as per General Note-8 of Handbook of Procedure Volume-II

2. The firm will export back 330 Nos of Plastic Pallets alongwith export item

The Norms Committee also decided that firm may be asked to file an application for SION fixation

RA may take consequential action as per Policy / Procedures

Case No.: 10/22/87-ALC1/2018	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Approved
HQ File :01/87/050/00684/AM19/	RLA File :03/95/040/00888/AM19/	Lic.No/Date:0310825368 03.12.2018	

Decision : The committee considered the case as per agenda and decided to adopt following norms:-

EXPORT ITEM	QTY (kg)	IMPORT ITEM	Quantity Recommended (Kg per Kg of Export)
Other Specialty relevant Natural	300000 Kg	NATURAL RUBBER	0.180

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Rubber / Synthetic Rubber Based Compounded Sheets			
		NEOPRENE / CHLOROPRENE	0.135
		NITRILE RUBBER- NBR	0.180
		CARBON BLACK	0.160
		ANTIOXIDANT, - KUMANOX	0.012
		ACCELERATOR CBS	0.012
		PLASTICIZER EASTMAN 168	0.025
		MAGNESIUM OXIDE	0.012
		ZINC OXIDE ACTIVE C-30	0.025
		PACKING MATERIAL: PLASTIC PALLETS	300 Numbers for export of 30000Kg of Natural Rubber / Synthetic Rubber Based Compounded Sheets

Note: 1. There should be a values cap upto 7% of FOB value of export for Rubber Chemicals {5 nad 6} as per General Note-8 of Handbook of Procedure Volume-II

Note: 2. There should be a values cap upto 2% of FOB value of export for miscellaneous Chemicals {7} as per General Note-8 of Handbook of Procedure Volume-II

2. The firm will export back 300 Nos of Plastic Pallets alongwith export item

The Norms Committee also decided that firm may be asked to file an application for SION fixation

RA may take consequential action as per Policy / Procedures

Case No.:88/21/87-ALC1/2018	Party Name:MRK HEALTHCARE PVT. LTD.	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Deferred
HQ File :01/87/050/00637/AM19/	RLA File :03/95/040/00908/AM19/	Lic.No/Date:0310825452 05.12.2018	

80 **Decision :** The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- Complete manufacturing process of the item of export indicating wastage generated at each stage of manufacture with complete calculation for the requirement of raw materials
- Production of the item of export as proposed in the application during the past three years, vis-avis consumption of raw material both imported and indigenous, year wise, duly certified by Chartered Accountant
- Details of indigenous raw material (quantity wise) proposed to be added while manufacturing the product proposed to be exported


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 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

81	Case No.:11/22/87-ALC1/2018	Party Name:MRK HEALTHCARE PVT. LTD.	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Deferred
	HQ File :01/87/050/00685/AM19/	RLA File :03/95/040/00909/AM19/	Lic.No/Date:0310825456 05.12.2018	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Complete manufacturing process of the item of export indicating wastage generated at each stage of manufacture with complete calculation for the requirement of raw materials b) Production of the item of export as proposed in the application during the past three years, vis-avis consumption of raw material both imported and indigenous, year wise, duly certified by Chartered Accountant c) Details of indigenous raw material (quantity wise) proposed to be added while manufacturing the product proposed to be exported				

Case No.:60/21/87-ALC1/2018	Party Name:SOLVAY SPECIALITIES INDIA PVT.LTD.	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Approved
HQ File :01/87/050/00609/AM19/	RLA File :03/95/040/00551/AM19/	Lic.No/Date:0310825530 07.12.2018	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00609/AM19, the Committee decided to adopt following norms:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
PEEK (POLYETHER ETHER KETONE)	1Kg	4,4-DIFLUORO BENZO PHENONE	0.777Kg
		HYDROQUINONE PREMIUM / EXTRA PURE / PHOTOGRAPHIC GRADE	0.383Kg
		SODA SOLVAY LIGHT - SODIUM CARBONATE LIGHT	0.383Kg
		POTASSIUM CARBONATE (EXTRA FINE)	0.002Kg
		DIPHENYL SULFONE	0.0565Kg
		LITHIUM CHLORIDE (99% ANHYDROUS)	0.0188Kg

RA may take consequential action as per Policy / Procedures

83	Case No.:1/22/87-ALC1/2018	Party Name:WICTOR COMPOUNDING (INDIA) PRIVATE LIMITED	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Deferred
	HQ File :01/87/050/00675/AM19/	RLA File :05/24/040/00457/AM19/	Lic.No/Date:0510408944 17.12.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}				

84	Case No.:21/22/87-ALC1/2018	Party Name:SRI RAMKARTHIC POLYMERS PRIVATE LIMITED	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Deferred
	HQ File :01/87/050/00695/AM19/	RLA File :32/24/040/00046/AM19/	Lic.No/Date:3210078784	


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		17.12.2018	
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Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DIPP

	Case No.:22/22/87-ALC1/2018	Party Name:ST.MARYS RUBBERS PVT.LTD	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Deferred
85	HQ File :01/87/050/00696/AM19/	RLA File :10/24/040/00078/AM19/	Lic.No/Date:1010060087 17.12.2018	

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DIPP

	Case No.:23/22/87-ALC1/2018	Party Name: SNR RECLAMATIONS PVT. LTD.	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Approved
	HQ File :01/87/050/00697/AM19/	RLA File :30/24/040/00039/AM19/	Lic.No/Date:3010104541 24.12.2018	

86 **Decision :** The committee considered the case as per agenda and decided to ratify the licence as follows subject to all statutory clearances since import item is used butyl rubber tube scrap:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
BUTYL RECLAIM RUBBER/ RECLAIM RUBBER	500000Kg	USED BUTYL RUBBER TUBE SCRAP	450000Kg

RA may take consequential action as per Policy / Procedures

	Case No.:24/22/87-ALC1/2018	Party Name: JINDAL SPECIALTY TEXTILES LTD	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Deferred
87	HQ File :01/87/050/00698/AM19/	RLA File :30/24/040/00046/AM19/	Lic.No/Date:3010104543 27.12.2018	

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}

	Case No.:2/22/87-ALC1/2018	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:22/87-ALC1/2018 06.02.2019	Status: Approved
	HQ File :01/87/050/00676/AM19/	RLA File :03/95/040/01018/AM19/	Lic.No/Date:0310826055 01.01.2019	

88 **Decision :** The committee considered the case as per agenda and decided to adopt following norms:-

EXPORT ITEM	QTY (kg)	IMPORT ITEM	Quantity Recommended (Kg per Kg of Export)
RUBBER FLOOR COVERINGS & MATS {CONSISTING OF NATURAL RUBBER OF EPDM}	300000 Kg	NATURAL RUBBER	0.18

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		EPDM SYNTHETIC RUBBER	0.25
		ZINC OXIDE	0.025
		ANTIOXIDANT KUMANOX,IONOL	0.021
		ACCELERATOR	0.027
		RETARDER PVI	0.012
		TITANIUM DI-OXIDE	0.038
		BONDING AGENT SI- 69	0.015
		PROCESS OIL	0.067
		STEARIC ACID	0.012
		PACKING MATERIAL : PLASTIC PALLETS	300 Numbers for export of 30000Kg of Rubber Floor Coverings and Mats

Note: 1. There should be a values cap upto 7% of FOB value of export for Rubber Chemicals {4, 5 nad 6 } as per General Note-8 of Handbook of Procedure Volume-II

Note: 2. There should be a values cap upto 2% of FOB value of export for miscellaneous Chemicals {7 and 10 } as per General Note-8 of Handbook of Procedure Volume-II

2. The firm will export bck 300 Nos of Plastic Pallets alongwith export item

The Norms Committee also decided that firm may be asked to file an application for SION fixation

RA may take consequential action as per Policy / Procedures

Case No.:3/22/87-ALC1/2018	Party Name: SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:22/87- ALC1/2018 06.02.2019	Status: Approved
HQ File :01/87/050/00677/AM19/	RLA File :03/95/040/01077/AM19/	Lic.No/Date:0310826434 17.01.2019	

Decision : The committee considered the case as per agenda and decided to ratify the licence as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Self Adhesive BOPP Film	3500000Sq.meter	Biaxially Oriented Polypropylene Film (60 micron/43 gsm +/- 10%)	1.04Sq.meter/Sq. meter content in Export Product
		Adhesive (100% Solid) Rubber Based Hot melt	20 gm/Kg content of export product
		Glassine Paper (60 gsm +/- 10%)	1.04Sq.meter/Sq. meter content in Export Product

RA may take consequential action as per Policy / Procedures

Case No.:4/22/87-ALC1/2018	Party Name: SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:22/87- ALC1/2018 06.02.2019	Status: Approved
HQ File :01/87/050/00678/AM19/	RLA File :03/95/040/01079/AM19/	Lic.No/Date:0310826436 17.01.2019	

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Decision : The committee considered the case as per agenda and decided to ratify the licence as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Self Adhesive Polypropylene film (144 gsm +/-10%)	1500000 Sq.meter	Polypropylene Film 80 mic = 66gsm +/- 10%)	1.04Sq.meter/Sq. meter content in Export Product
		Adhesive (100% solid) Rubber Based Hot melt	20 gm/Kg content in export product
		Glassine Paper (60 gsm +/- 10%)	1.04Sq.meter/Sq. meter content in Export Product

RA may take consequential action as per Policy / Procedures

Meeting ended with a vote of thanks to the Chair.


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